

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No.3473 of 2020**

Ashok Yadav @ Ashok Kumar Yadav

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opp. Party**

---

**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

---

For the Petitioner : Ms. Rashmi Kumari, Adv.

For the State : Mr. Someshwar Rai, A.P.P.

For the Informant : Mr. Nilesh Kumar, Adv.

---

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

---

**04/11.09.2020:**

Defects as pointed out by the office are, hereby, ignored.

Heard learned counsel for the petitioner, Mrs. Rashmi Kumar and learned APP Mr. Someshwar Rai assisted by learned Advocate Nilesh Kumar.

Petitioner is accused in connection with S.T. No.76 of 2018 arising out of Chandwara P.S. Case No.16/2018 corresponding to G.R. No.166/2018, registered under Sections 147/ 148/ 149/ 302/ 120 (B) of the IPC and 3/4/5 of Explosive Substance Act.

The bail application of this applicant has already been rejected thrice by this Court.

As per prosecution story, five persons were involved in commission of the crime. Naresh Yadav, Pankaj Yadav and Ramadeo Yadav had executed the plan by exploding bomb. Munesh Yadav had prepared the bomb and Ashok Yadav had provided the necessary logistic and monetary support. Naresh Yadav, Pankaj Yadav and Ramdeo Yadav have already been granted bail by this Court in B.A. No. 524 of 2020, B.A. No.1161 of 2020 and B.A. No.4613 of 2018 respectively.

It has been argued by learned counsel for the applicant that in spite of thrice time granted by this court, the prosecution has not been

able to complete the prosecution witness till date and other co-accused who have committed the crime have been released on bail and as such the applicant may be enlarged on bail.

On the other hand, learned counsel for the State assisted by counsel appearing for the informant has submitted that the accused, who have been granted bail, stands on different footing. Munesh Yadav is the main culprit who has prepared the bomb and on his confession, parts of the explosives substance have been recovered. Further, in his confession he has clearly admitted that he has been given necessary logistics as well as monetary support from this applicant. Further, his case has already been rejected on merit and as such the applicant does not deserve bail.

Heard counsel for the parties.

Since the accused, namely Naresh Yadav, Pankaj Yadav and Ramdeo Yadav, who have committed the crime, have already been granted bail by this Court in B.A. No. 524 of 2020, B.A. No.1161 of 2020 and B.A. No.4613 of 2018 respectively. The role of conspirator has been assigned to the present applicant and in spite of granting thrice time, the prosecution has not been able to conclude the trial by producing the witnesses till date. In present scenario, the petitioner, named above, is directed to be released on bail, on furnishing bail bonds of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of Addl. Sessions Judge 1<sup>st</sup> Koderma in connection with S.T. No.76 of 2018 arising out of Chandwara P.S. Case No.16/2018 corresponding to G.R. No.166/2018 on the following conditions: (i) petitioner will not leave the district headquarter without the permission of the concerned police station. (ii) Petitioner will report once in a week to the concerned police station and (iii) Petitioner will not enter into the area of Jhumari, P.O. Karma, P.S. Tilaiya without permission of the concerned police station.

**(Rajesh Kumar, J.)**